

**CIRCULAR**

Subject :- Ex-post facto permission for  
Higher Studies by the Judicial  
Officer / High Court Officials

It is observed while dealing with the applications of the Judicial Officers / High Court Officials seeking permission to pursue Higher Studies that the Judicial Officers / High Court Officials working in the State of Maharashtra and Goa do not seek prior permission before taking admission or before appearing for examination for higher educational qualifications.

I am under directions to request you to stop such practice forthwith. No judicial officer / High Court official shall take admission or appear for any examination of Higher Studies without obtaining prior sanction / permission of the High Court. Breach of these directions shall be viewed seriously.

Date : 5<sup>th</sup> August 2016.

  
(Mangesh S. Patil)  
Registrar General